

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 44/TL/2012**

Sub: Application for grant of transmission license under Section 14 read with Section 15 (1) of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.

Date of hearing : 30.8.2012

Coram : Dr Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Adani Power Limited, Ahmedabad

Respondents : National Load Despatch Centre and others

Parties present : Shri Amit Kapur, Advocate for the petitioner  
Miss Poonam Verma, Advocate for the petitioner  
Shri R.K Madan, APL  
Shri Malav Deliwala, APL  
Shri J.D. Langalia, APL  
Shri K. Patel, APL  
Shri V.K.Parashar, APL  
Miss Deepika Kalia APL  
Miss Joyti Prasad, NLDC  
Shri A.K.Yadav, CEA  
Shri B.B.Mehta, GETCO  
Shri V.K.Agarwal, HPCC  
Shri Apoorve Karol, HPGCL  
Shri Chirag Kher, HPGCL

**Record of Proceedings**

Learned counsel for the petitioner submitted as per Commission's directions, the petitioner has impleaded the long-term customers of the transmission system as parties in the petition and accordingly, copies of application have been served on them. Learned counsel further submitted that all requirements of Transmission Licence Regulations have been complied with and requested the Commission to publish the notice under Section 15 (5) of the Electricity Act, 2003 for grant of the transmission licence.

2. The representatives of GUVNL and HPPC sought time to file their reply.
  
3. The Commission directed GUVNL and HPPC to file their replies on affidavit on or before 12.9.2012, with an advance copy to the petitioner. The petitioner may file its rejoinder by 19.9.2012.
  
4. In reply to the query whether a subsidiary of a trading licensee is eligible for grant of transmission licence under the Electricity Act, 2003, learned counsel submitted that AEL and APL are separate entities and there are instances where one company is carrying out the trading business and another group company is carrying out transmission business. The Commission directed the learned counsel to submit the legal position in this regard.
  
5. The petition shall be listed for hearing on 25.9.2012.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief (Legal)**